Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

Public Notice No. 50 /2015-2020
Dated the 17 March, 2022


In exercise of powers conferred under Paragraph 1.03 of the Foreign Trade Policy 2015-2020, as amended from time to time, the Director General of Foreign Trade makes the following amendments in the guidelines of ANF-4F of Handbook of Procedures, 2015-2020:

<table>
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<tr>
<th>Existing Para 2(a)(i)</th>
<th>Amended Para 2(a)(i)</th>
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<tbody>
<tr>
<td>(i) e-BRC / Bank Certificate of Exports and Realisation in the form given at Appendix 2U or Foreign Inward Remittance Certificate (FIRC) in the case of direct negotiation of documents or Appendix 2L in case of offsetting of export proceeds.</td>
<td>(i) e-BRC / Bank Certificate of Exports and Realisation in the form given at Appendix 2U or Foreign Inward Remittance Certificate (FIRC) in the case of direct negotiation of documents or Appendix 2L in case of offsetting of export proceeds. In case of export to OFAC listed countries, exporter may submit FIRC along-with the self-declaration that e-BRC could not be generated by the concerned bank.</td>
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Effect of this Public Notice: Guidelines of ANF-4F of Handbook of Procedures, 2015-2020 has been amended to allow submission of FIRC in case of exports made to OFAC listed countries under Advance Authorization.

(Santosh Kumar Sarangi)
Director General of Foreign Trade
Ex-officio Additional Secretary to Government of India
E-mail: dgft@nic.in

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